

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3844 of 2020

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Sagar Lal ... .. Petitioner

Versus

The State of Jharkhand ... .. Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Vishal Kumar Tiwary, Advocate

For the Opposite Party : Mr. Sardhu Mahto, A.P.P.

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2/09.07.2020 Heard the parties.

Defect no. 9 (i) as pointed out by the office is ignored.

The petitioner is an accused in connection with S. T. No. 391 of 2019 arising out of Dhurwa (Tupudana) P.S. Case No. 187 of 2018 corresponding to G. R. No. 4396 of 2018.

It appears that during investigation of Dhurwa P. S. Case No. 181 of 2018, an information was received that some accused persons are hiding in Ranchi. A raid was conducted and the petitioner and others were apprehended with arms and ammunition. It appears that one of the co-accused namely, Naim Ansari has been granted bail by this Court in B. A. No. 2758 of 2020. The petitioner who was accused in Dhurwa P. S. Case No. 181 of 2018 has also been acquitted. From the possession of the petitioner, one countrymade pistol loaded with four live cartridges were recovered. The petitioner is in custody since 10.08.2018.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned A.J.C. XVI, Ranchi in connection with S. T. No. 391 of 2019 arising out of Dhurwa (Tupudana) P.S. Case No. 187 of 2018 corresponding to G. R. No. 4396 of 2018.

(Rongon Mukhopadhyay, J)